

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

No.HHC/GAZ/14-297/07-I-

Dated Shimla, the 28th November, 2018.

NOTIFICATION.

The High Court of Himachal Pradesh in exercise of the powers vested in it under Article 235 of the Constitution of India read with Rule 15 of the H.P. Judicial Service Rules, 2004 and all other powers enabling it in this behalf, has been pleased to order that the following members of the H.P. Judicial Service in the cadre of District Judges/Additional District Judges/Senior Civil Judges shall continue in service after attaining the age of 50 years till the next review at the age of 55 years:-

1. **Shri Rajeev Bali, Additional District and Sessions Judge-I, Kangra at Dharamshala, H.P.**
2. **Shri Madan Kumar, Additional District and Sessions Judge-I, Shimla, H.P.**
3. **Shri Hoshiar Singh Verma, Senior Civil Judge-cum-ACJM-I, Una, H.P.**
4. **Shri Anil Kumar, Secretary, District Legal Services Authority, Una, H.P.**

**BY ORDER
REGISTRAR GENERAL**

Dated: 28.11.2018

Endst. No.HHC/GAZ/14-297/07-I- 3/557-66
Copy forwarded to:-

1. The Principal Private Secretary to Hon'ble the Chief Justice, High Court of H.P., Shimla.
2. The Principal Secretary (Home)/Principal Secretary (Personnel) to the Government of H.P., Shimla.
3. The Accountant General (Audit), H.P., Shimla.
4. The Accountant General (A&E), H.P., Shimla.
5. The Additional District and Sessions Judge-I, Kangra at Dharamshala/ Additional District and Sessions Judge-I, Shimla/Senior Civil Judge-cum-ACJM-I, Una/Secretary, District Legal Services Authority, Una, H.P.
6. All the above named officers (by name).
7. The Secretary/Private Secretary/P.A. to the Registrar General/Registrar (Vigilance)/District and Sessions Judge (Leave/Training Reserve)/Registrar (Judicial)/ Registrar (Establishment)/ Registrar (Accounts)/ CPC of this Court.
8. Personal file of the above named officers.
9. The Section Officer (Computer) of this Registry for conversion of the same on High Court Website.
10. Guard file.


Additional Registrar (O&A)

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

No.HHC/GAZ/14-297/07-I-

Dated Shimla, the 28th November, 2018.

NOTIFICATION.

The High Court of Himachal Pradesh in exercise of the powers vested in it under Article 235 of the Constitution of India read with Rule 14 of the H.P. Judicial Service Rules, 2004 and all other powers enabling it in this behalf, has been pleased to order that the following members of the H.P. Judicial Service in the cadre of District Judges/Additional District Judges shall continue in service after attaining the age of 58 years

1. **Shri Mukesh Bansal, President District Consumer Forum, Kangra at Dharamshala, H.P.**
2. **Shri Padam Singh, District and Sessions Judge, Hamirpur, H.P.**
3. **Shri Pawanjit Singh, Additional District and Sessions Judge-I, Solan, H.P.**

The officers will now retire on attaining the age of 60 years.

BY ORDER
REGISTRAR GENERAL

Dated: 28.11.2018

Endst. No.HHC/GAZ/14-297/07-I- 31538-46

Copy forwarded to:-

1. The Principal Private Secretary to Hon'ble the Chief Justice, High Court of H.P., Shimla.
2. The Principal Secretary (Home)/Principal Secretary (Personnel) to the Government of H.P., Shimla.
3. The Accountant General (Audit), H.P., Shimla.
4. The Accountant General (A&E), H.P., Shimla.
5. The President, District Consumer Forum, Kangra at Dharamshala/District & Sessions Judge, Hamirpur/Additional District and Sessions Judge-I, Solan, H.P.
6. All the above named officers (by name).
7. The Secretary/Private Secretary/P.A. to the Registrar General/Registrar (Vigilance)/District and Sessions Judge (Leave/Training Reserve)/Registrar (Judicial)/ Registrar (Establishment)/ Registrar (Accounts)/ CPC of this Court.
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HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

No.HHC/GAZ/14-297/07-I-

Dated Shimla, the 28th November, 2018.

NOTIFICATION.

The High Court of Himachal Pradesh in exercise of the powers vested in it under Article 235 of the Constitution of India read with Rule 15 of the H.P. Judicial Service Rules, 2004 and all other powers enabling it in this behalf, has been pleased to order that the following members of the H.P. Judicial Service in the cadre of District Judges/Additional District Judges/Senior Civil Judges shall continue in service after attaining the age of 55 years till the next review at the age of 58 years:-

1. **Shri J.K. Sharma, Registrar (Judicial), High Court of H.P.**
2. **Shri Virender Sharma, District and Sessions Judge (Forests), Shimla, H.P.**
3. **Shri R.K. Chaudhary, District and Sessions Judge, Kullu, H.P.**
4. **Shri Pune Ram, Additional District and Sessions Judge-I, Mandi, H.P.**
5. **Shri J.L. Azad, Additional District and Sessions Judge, Kullu, H.P.**
6. **Ms. Aparna Sharma, Additional District and Sessions Judge-II, Shimla, H.P.**
7. **Shri Partap Singh Thakur, Senior Civil Judge-cum-CJM, Kinnaur at Reckong Peo, H.P.**

**BY ORDER
REGISTRAR GENERAL**

Dated: 28.11.2018

Endst. No.HHC/GAZ/14-297/07-I- 31547-56

Copy forwarded to:-

1. The Principal Private Secretary to Hon'ble the Chief Justice, High Court of H.P., Shimla.
2. The Principal Secretary (Home)/Principal Secretary (Personnel) to the Government of H.P., Shimla.
3. The Accountant General (Audit), H.P., Shimla.
4. The Accountant General (A&E), H.P., Shimla.
5. The Registrar (Judicial), High Court of H.P./District and Sessions Judge (Forests), Shimla/ District and Sessions Judge, Kullu/Additional District and Sessions Judge-I,, Mandi/Additional District and Sessions Judge, Kullu/Additional District and Sessions Judge-II, Shimla/Senior Civil Judge-cum-CJM, Kinnaur at Reckong Peo, H.P.
6. All the above named officers (by name).
7. The Secretary/Private Secretary/P.A. to the Registrar General/Registrar (Vigilance)/District and Sessions Judge (Leave/Training Reserve)/Registrar (Judicial)/ Registrar (Establishment)/ Registrar (Accounts)/ CPC of this Court.
8. Personal file of the above named officers.
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Additional Registrar (O&A)